

(2004) 09 SC CK 0051

In the Supreme Court Of India

Case No : Civil Appeal No. 6273 of 2004 Arising out of SLP (C) No. 13622 of 2004

Haryana Urban Development Authority and Another
Vs

APPELLANT

Vinay Kumar

RESPONDENT

Date of Decision : 24-09-2004

Acts Referred:

Citation : (2004) 4 CPJ 13(2) : (2004) 8 SCALE 222(2) : (2004) 8 SCALE 222 : (2005) 9 SCC 526

Hon'ble Judges : S. N. Variava, J;A. K. Mathur, J

Bench : Division Bench

Advocate : S.S. Gulati and Kailash Chand, for the Appellant; Party-in-person, for the Respondent

Final Decision : Allowed

Judgement

S.N. Variava, J.—Leave granted.

2. Heard parties.

3. This Appeal is against the Order dated 5th February 2004 passed by the National Consumer Disputes Redressal Commission. By this Order delay of 29 days in filing Revision has not been condoned and the Revision has been dismissed.

4. We are of the view that sufficient cause had been disclosed for condoning a small delay of 29 days. We therefore set aside the Order of the National Commission and remit the matter back to the National Commission. The delay shall stand condoned. The National Commission shall dispose of the Revision on its merits in accordance with the principles laid down by this Court in Ghaziabad Development Authority Vs. Balbir Singh, .

5. The Appeal stands allowed accordingly. No order as to costs.